

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPLAL BENCH

O.A. No.631/93

DATE OF DECISION 19-5-93

Sh.O.N.Chaddha

Applicant

V/s

...

CSIR & INSDOC

Respondents - 2.2.0

FOR THE APPLICANT

Sh.Shaildendra Bhardwaj,counsel

FOR THE RESPONDENTS

Ms .Manju Bagai, counsel

CORAM

Hon'ble Vice Chairman, Sh.N.V.Krishnan, V.C.(A) Hon'ble Member Sh.B.S.Hegde, Member(J)

(1) Whether reporters of local papers may be allowed to see the Judgement.
(2) To be referred to the Reporter or not? (3) Whether their lordships wish to see the fair copy of the Judgement.

(4) To be circulated to all Benches of the

ORDER (ORAL)

(Delivered by Sh.N.V.Krishnan, V.C.(A)

In this application, the applicant has praed that a direction be issued to the respondents to grant the pay scale of Rs 4500-5700 w.e.f. 1986 with all consequential benefits of pay.

This case has come before us today for admission. Learned counsel for the applicant stated that by the order No. 2(115)/90-Pers.dated 18-5-1993 issued by the second respondent the benefit of pay scale of Rs 4500_5700 has been given to him. The learned counsel for the respondent also admits that such an order has been issued. She also states that though the order does not state that it will be given effect to w.e.f. 1-4-1986, the second respondent undertakes to implement the same from



that date and as a result of this the applicant's dues will be recalculated and arrears paid.

- 3. In view of these submission the parties agree that this OA has now become infructuous. and we agree.
- 4. In the circumstances, we record the submissions made by the learned counsel for the respondent and dispose of the application at the admission stage with a direction to respondent No.2 to give effect to the undertakings given today by his learned counsel within four months from the date of receipt of this order.

(B.S.HEGDE)
MEMBER(J)

(N.V.KRISHNAN) VICE CHAIRMAN(A)

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